



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 1555/2020
With
OA No. 1537/2020

Tuesday, this the 22nd day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

OA No. 1555/2020

1. Anand Prakash Verma,
Aged about 55 yrs, Group 'C',
Working as,
Grade-II (DASS)/Asstt. Section Officer,
Consumer Disputes Redressal Forum,
(South-I) ,
Qutub Institutional Area,
New Delhi.

Applicant

(through Mr. B. B. Kaushik , Advocate)

Versus

1. Government of NCT of Delhi,
Food & Supplies Department,
Through its Commissioner, K. Block,
Vikas Bhawan,
ITO, New Delhi.
2. The President,
Consumer Disputes Redressal Forum
(South-I),
Qutub Institutional Area, New Delhi.

Respondents

(through Ms. Esha Mazumdar, Advocate)

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ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicant was an officer of Delhi Administration Subordinate Service (DASS) Grade-II and was working in Bawana Circle of Food & Supplies Department of Delhi Administration. Through an order dated 27.12.2019, he was promoted to grade-I of DASS and through a common order dated 30.12.2019, various officers were posted as Grade-I of DASS. The

applicant was posted in the Education Department. He filed these two OAs; one complaining that his salary for a certain period is not paid, and the other, complaining that the respondents are not relieving him to enable him to join the department, to which he was transferred.



2. We heard Shri B.B. Kaushik, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, in detail, through video conferencing.
3. Whatever may have been the circumstances under which both the OAs were filed, the fact remains that as of now, all the arrears of salary were released and that the applicant has joined the Consumer Disputes Redressal Forum in February, 2020. Once he joined the post in the said organization, the issue pertaining to relieving of the applicant becomes redundant.
4. In case the applicant was of the view that his transfer or posting to the Consumer Disputes Redressal Forum, the second respondent through order dated 20.02.2020 is wrong, it was expected of him to challenge that very order. The said order was not challenged and simply the relief of the one relieving him from the office is prayed. It is just an un-understandable as to how such a relief can be considered once the applicant has joined the office of the second respondent consequent upon the order dated 20.02.2020.

6. We do not find any merit in these OAs. They are accordingly dismissed. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 22, 2020
/sunil/vb/ankit/sd